

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2170
ANSWERED ON:05.12.2014
TAX ON NRIS
Premachandran Shri N.K.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to introduce tax on the amount received in India from Non-Resident Indians (NRIs);
- (b) if so, the details thereof and the reasons for charging tax on NRIs;
- (c) whether the Government received request from Government of Kerala requesting withdrawal of such tax imposed on NRIs; and
- (d) if so, the details thereof and the action taken by the Government thereon?

Answer

FINANCE MINISTER:(SHRI ARUN JAITLEY)

(a) & (b) The income of a person is liable to tax in India in accordance with the provisions of the Income-tax Act, 1961 read with the relevant Double Taxation Avoidance Agreement (DTAA).

Further, amendments to the provisions of the Income-tax Act, 1961 are considered during the annual budgetary exercise and the outcome of such examination is reflected in the Finance Bill presented before the Parliament.

(c) No, Madam.

(d) Does not arise in view of (c) above.